

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.11980 of 2017**

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Council For Protection Of Public Rights And Welfare

... ... Petitioner/s

Versus

The Union Of India and Ors

... ... Respondent/s

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**Appearance :**

For the Petitioner/s	:	Mr. Brajesh Kumar, Advocate
		Mr. Siddharth Prasad, <i>Amicus Curiae</i>
For the Respondent/s	:	Mr. Surya Dev Yadav, AAG-9
		Dr. K.N. Singh, A.S.G.
		Mr. Sujit Kumar Sinha, Advocate
		Ms. Prakritita Sharma, Advocate
For the BSACS	:	Mr. Sanjiv Kumar, Advocate

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**CORAM: HONOURABLE THE CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE S. KUMAR**  
**ORAL ORDER**

**(Per: HONOURABLE THE CHIEF JUSTICE)**

18 23-03-2021 We have interacted with Shri Manoj Kumar, Special Secretary, Health, who is holding an additional charge of Project Director, Bihar State AIDS Control Society (BSACS). We have also interacted with Shri Abhay Prasad, Additional Project Director, Bihar State AIDS Control Society (BSACS), Patna.

As discussed, both the officers have agreed to sit with the learned *Amicus Curiae* and other learned counsel for preparing a chart indicating the provisions of the Statute, Rules and the Clauses of the scheme(s), be it Central or State Government, which requires implementation in the State of Bihar.



Shri Manoj Kumar, Project Director, Bihar AIDS Control Society (BSACS) shall file his personal affidavit indicating the steps taken for proper and complete interpretation of the provisions of law. Also, what is the status with regard to constitutions of the bodies, statutory or otherwise, in the State of Bihar, as envisaged under the Act/Rules framed thereunder shall be stated in the affidavit.

Importantly, what is the budgetary allocation and whether the amount stands utilized or not shall also be stated in the affidavit.

Hopefully, all steps for implementation of the provisions/law/rules shall be taken before next date of hearing.

Registry shall ensure generation, forwarding of e-pass to the officers.

List on 5<sup>th</sup> of April, 2021 when the Officers shall remain present in Court.

**(Sanjay Karol, CJ)**

**( S. Kumar, J)**

Amrendra/P.K.P

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